

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.3595
TO BE ANSWERED ON 16.03.2020

AMENDMENT IN LAW REGARDING CONSTRUCTION NEAR MONUMENTS

+3595. SHRI PRADEEP KUMAR CHAUDHARY:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government proposes to amend the law regarding the restriction of construction work near the protected monuments;
- (b) if so, the details thereof and its current status;
- (c) the time by which the existing law is proposed to be amended;

- (d) the State/UT-wise number and details of the projects related to public utility being constructed near the protected monuments; and
- (e) the steps taken by the Government to maintain the peaceful atmosphere of ancient monuments?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE)
FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a)to (c) The Bill regarding the restriction of construction work near protected monuments was introduced and passed by Lok Sabha on 02.01.2018. The said Bill was subsequently submitted to Rajya Sabha and the same was referred to the Select Committee of Rajya Sabha. However, the Bill got lapsed due to dissolution of Parliament in 2019. The process of amendment has been re-initiated.
- (d) As per the information provided by National Monuments Authority, 288 permissions were granted. State/UT-wise details are at Annexure.
- (e) In general, atmosphere at centrally protected monument remains peaceful besides regular watch & ward and security is deployed by Archaeological Survey of India in these monuments.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO. 3595 FOR 16.3.2020

LIST OF STATE/UT-WISE PERMISSIONS GRANTED BY NATIONAL MONUMENTS AUTHORITY

S.No.	State/U.T.	Number of Public Utility Projects/Permission
1.	Assam	9
2.	Gujarat	43
3.	Haryana	3
4.	Karnataka	21
5.	Kerala	27
6.	Madhya Pradesh	26
7.	Maharashtra	43
8.	Odisha	4
9.	Rajasthan	7
10.	Tamil Nadu	7
11.	Uttar Pradesh	48
12.	NCT Delhi	48
13.	Daman & Diu	2
	Total	288